

**(Open Court)**

**Central Administrative Tribunal, Allahabad Bench, Allahabad**

**R.A. No. 32/2008 in O.A. No.330/01057/2002**

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)**  
**Hon'ble Mr. Devendra Chaudhry, Member (A)**

**This the 29th day of January, 2021.**

1. J.L. Srivastava aged about 63 years son of late S.L.Srivastava, resident of Quarter No. 563-1, Bichhiya Railway Colony, Gorakhpur.
2. D.D. Pandey, aged about 62 years son of Shri Bhagwati Pandey, resident of Quarter No. 161, N. Basarapatpur, East – Gorakhpur..

**Applicants**

By Advocate:None

**Versus**

1. Union of India through General Manager, North Eastern Railway, Gorakhpur.
2. Chief Mechanical Engineer,North Eastern Railway, Gorakhpur.
3. Shailendra Harsda.
4. Philip Logun.
5. George Sureen

All Chief Office Superintendent, through Chief Workshop Manager,North Eastern Railway, Gorakhpur.

6. Martin Kunjor.
7. Benjamin Minor

Both Chief Office Superintendent, through Chief Mechanical Engineer, North Eastern Railway, Gorakhpur.

**Respondents**

By Advocate: None.

**ORDER**

**By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)**

List revised. No one is present from either side even on the revised call.

2. The instant Review Application. is pending since the year 2008.
3. As per the office report dated 27.1.2021, this Review Application was filed by the applicant against the order dated 13.5.2008 passed by this Tribunal in O.A. No. 1057/2002. The Review Application was allowed vide order dated 12.1.2010. The aforesaid order, allowing the Review Application, was challenged

before the Hon'ble High Court by means of Writ-A No.16192/10 by the respondents, Union of India & others and Hon'ble High Court vide order dated 29.3.2010, stayed the effect and operation of the order passed in Review Application. In view of the stay order granted by the Hon'ble High Court, proceedings of Review Application No. 32/2008 were adjourned sine die by this Tribunal.

4. Thereafter, vide order dated 6.2.2013, Hon'ble High Court dismissed the Writ Petition -A No. 16192 of 2010. As a result, the interim stay of order granted by Hon'ble High Court, allowing the Review Application also got vacated.

5. We have perused the order passed by the Hon'ble High Court dated 6.2.2013, which shows that Hon'ble High Court has dismissed the writ petition for want of prosecution.

6. As no one has appeared from either side even on the revised call and the matter being critically old, it appears that by efflux of time , the matter has become in-fructuous and the parties have lost interest in it.

7. Hence, this Review Application is dismissed for want of prosecution..

8. No order as to costs.

**(Devendra Chaudhry)  
Member (A)**

**(Justice Vijay Lakshmi)  
Member (J)**

**HLS/-**